

MR. SPEAKER: It has happened in Rajya Sabha; it cannot come here.

SHRI JYOTIRMOY BOSU: I have given written notice.

MR. SPEAKER: You are basing it on what happened in Rajya Sabha.

SHRI JYOTIRMOY BOSU: I have not mentioned anything about Rajya Sabha. A file which was sent to Mr. L. N. Mishra involving...

MR. SPEAKER: Please sit down; I do not allow it. It has happened in Rajya Sabha and you are raising it.

SHRI SHYAMNANDAN MISHRA (Begusarai): On a point of order, Apart from the subject-matter that is sought to be raised, my point of order is this. If we get any information from the forum of the Rajya Sabha, shall we not take notice of it? Is that the rule? There might be very serious information that might have been conveyed to Rajya Sabha and that can form the subject-matter of discussion here. We get information from the newspapers. That does not mean that we should not get any information from the forum of the Rajya Sabha.

MR. SPEAKER: There is nothing to debar you.

SHRI JYOTIRMOY BOSU: I have given fullest details. I have with me a copy of that letter.

MR. SPEAKER: In this House, the practice is, that if that happens and if it comes in the motion, to send that to the Minister.

SHRI JYOTIRMOY BOSU: I am very glad that you have given me the chance.

MR. SPEAKER: So far as Shri Mishra is concerned, I do not think that any matter which is under discussion in the Rajya Sabha cannot be referred in this House. There is no bar against that. You will kindly sit down now since I have given my ruling. Now, Shri Mohan Kumaramangalam.

13.36 hrs.

**COAL MINES (NATIONALISATION) BILL.\***

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARAMANGALAM): Sir, I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the right, title and interest of the owners in respect of the coal mines specified in the Schedule with a view to re-organising and reconstructing such

coal mines so as to ensure the rational, co-ordinated and scientific development and utilisation of coal resources consistent with the growing requirements of the country, in order that the ownership and control of such resources are vested in the State and hereby so distributed as best to subserve the common good, and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the acquisition and transfer of the right, title and interest of the owners in respect of the coal mines specified in the Schedule with a view to re-organising and reconstructing such coal mines so as to ensure the rational co-ordinated and scientific development and utilisation of coal resources consistent with the growing requirements of the country, in order that the ownership and control of such resources are vested in the State and thereby so distributed as best to subserve the common good, and for matters connected therewith or incidental thereto."

*The motion was adopted.*

SHRI S. MOHAN KUMARAMANGALAM: Sir, I introduce the Bill.

श्री० एस० एम० बनर्जी : अध्यक्ष महोदय, पे कमिशन की रिपोर्ट पर आप कब टाइम देंगे।

अध्यक्ष महोदय : मैं उनमें बात करूँगा और अगर कोई रास्ता निकलता तो निकालूँगा।

13.36 hrs.

**MATTER UNDER RULE 377**

**RAILWAY GUARDS' DECISION TO WORK TO RULE**

MR. SPEAKER: Now, Shri Dinen Bhattacharyya.

SHRI DINEN BHATTACHARYYA (Serampore): Mr. Speaker, Sir, with your permission, under Rule 377, I want to mention here that in the *Hindustan Times* Delhi, it has appeared that from to-day, the Guards of all Railways all over the country have decided to work to rule. So, may I know from the hon. Minister—their demand is for the revision of their pay scales—the reaction on this decision of the guards? The recommendation of the Pay Commission is there for which we are so anxious to find time for discussion. This

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†Introduced with the recommendation of the President.

... been enticed to accept this request. But